

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 396 OF 2017 &
IA NO. 852 & 854 OF 2017**
&
**APPEAL NO. 397 OF 2017 &
IA NO. 849 OF 2017**

Dated: 3rd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s S.P.S. Steel Rolling Mills Ltd. & Ors. ...Appellant(s)
Vs.
Himachal Pradesh Electricity Regulatory ...Respondent(s)
Commission & Anr.

Counsel for the Appellant(s) : Ms. Pratiksha Vij
Mr. Ajaya Vaidya

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R-1

Mr. Anand K. Ganesan
Ms. Parichita Chowdhury for R-2

**APPEAL NO. 397 OF 2017 &
IA NO. 849 OF 2017**

M/s. Asian concretes and Cement (P) Ltd. & Ors. ...Appellant(s)
Vs.
Himachal Pradesh Electricity Regulatory ...Respondent(s)
Commission & Anr.

Counsel for the Appellant(s) : Ms. Pratiksha Vij
Mr. Ajaya Vaidya

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R-1

Mr. Anand K. Ganesan
Ms. Parichita Chowdhury for R-2

ORDER

Appellants are directed to furnish copy of the paper book to the 2nd Respondent.

Learned counsel for the Respondents are directed to file reply within four weeks' time i.e. on or before 01.11.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 15.11.2018 with advance copy to the other side.

List the matter on **26.11.2018**.

(S.D. Dubey)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson